

FORM A
PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF AGFA HEALTHCARE INDIA PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of Corporate Debtor	AGFA HEALTHCARE INDIA PRIVATE LIMITED
2.	Date of incorporation of Corporate Debtor	19 th June, 2007
3.	Authority under which Corporate Debtor is incorporated / registered	Registrar of Companies, Maharashtra, Mumbai Registration No. 171817
4.	Corporate Identity No./Limited Liability Identification No. of corporate debtor	U85100MH2007PTC171817
5.	Address of the Registered Office and Principal Office (if any) of Corporate Debtor	Unit No. 301, 3 rd Floor, Quantum Hiranandani Business Park, Ghodbunder Road, Thane West, Thane 400607
6.	Insolvency commencement date in respect of Corporate Debtor	Date of Order: 17 th June, 2022 Date of Receipt of the Order: 20 th June, 2022
7.	Estimated date of closure of Insolvency Resolution Process	14 th December, 2022 (i.e., 180 days from 17 th June, 2022)
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Jitender Kothari IP Regn No.: IBBI/IPA-001/IP-P00540/2017-18/10965
9.	Address and e-mail of the interim resolution professional, as registered with the Board	702, Orchid A Wing, Evershine Park CHS, Off Veera Desai Road, Andheri (West), Mumbai-400053 Email: jitenderkothari@rediffmail.com
10.	Address and e-mail to be used for correspondence with the Interim Resolution Professional	702, Orchid A Wing, Evershine Park CHS, Off Veera Desai Road, Andheri (West), Mumbai-400053 Email: irp.jitenderkothari@gmail.com
11.	Last date for submission of claims	4 th July, 2022 (14 days from date of receipt of Order)
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable as per information available with the IRP
13.	Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web Link: http://www.ibbi.gov.in/downloadform.html Not Applicable

Notice is hereby given that the National Company Law Tribunal, Mumbai Bench, Court-II has ordered the commencement of a Corporate Insolvency Resolution Process of the AGFA HEALTHCARE INDIA PRIVATE LIMITED vide its Order C.P. (IB)-2412(MB)/2018 dated 17th June, 2022; Copy of Order was received on 20th June, 2022 by Interim Resolution Professional.

The creditors of AGFA HEALTHCARE INDIA PRIVATE LIMITED are hereby called upon to submit a proof of their claims on **or before 4th July, 2022** to the Interim Resolution Professional at the address mentioned against entry No. 10.

The financial creditors shall submit their proof of claims by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three Insolvency Professionals listed against entry No.13 to act as authorized representative of the class (NA) in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Date: 21st June, 2022
Place: Mumbai




Jitender Kothari
Interim Resolution Professional
IBBI/IPA-001/IP-P00540/2017-18/10965

हस्तांतरित करे, सब व्यक्तीनां कि कर्तव्यता वरिष्ठ ब्राह्मण सुप्रीत आणि नवो पेशव्यानी विनोती कायदेशर वरिष्ठ आणि यशस्वी शास्त्रा देणारे वकील, उपरोक्तलेखित कामगनर किताब मालमगच्या आधारे कोणादीही तृतीय पक्ष हाकन नमूद करणे किंवा कांही घेऊन येणे किंवा कोणादी प्रकरणा व्यावहार करणे नये, कोणी व्यक्तीही असे करित असल्यास त्याची दे त्याच्या/यां विरुद्धां स्तल पक्षा खर्च आणि परिणामांया जोखीमनर करणे आणि अशी कृती/व्यवहार मान्य आशिल्लान बरनानकरा नवेल.

कोणी व्यक्तीनी वरिल उनीन किताब किंवा कोणादीही भागवत किती, अल्लदामन, भागदामन, प्रभार, नेट, पुरवण, वारसा, ताता, मांडेवडी, सरप, मांडेवडी, मूकपुत्री, हस्तारतक, मण्डाना, देहभामन, उप-मांडेकर, नुसुख, सूरतधिकाकर, पाडवारा, देहभामन, वसुति कायदेशरी कारायां, कर्ज, अश्रिम, धारणाधिकांर, ताता, कोणादीही कोणादीही किंवा किंवा मसुलुत किताब निवडक प्राधिकरणावरचे मसुल किंवा पुरित अयेर, वैधानिक किताब हुकूम, जमीन, मसहोता, किती अयेर कोणादीही मां कोणादीही किंवा कोणी अयेर कोणादीही व्यक्तीनी सिटिडन क्रेडिट को-ऑपरेटिव्ह किंवा लि. द्वारे सी अर्थेच्या प्रभाव मानां कोर्ज देण्यास बाधेअर असल्यास, त्यानी व्यावभात वर कोणादीनी पुरवणवासा वरिष्ठ सचरगत निमन्तरवासीनां वरिष्ठ ११/१०८, १ ला मजला, सार, मेहेन सीटीवाकरस लि., पंडित दत्तात्रयानगर, देवडीन कालीकर वरिष्ठ कि समारे, मणिकोपर, सारप (५), सारप - ४०१०२१ येथे सारद दिनांकपुनरपुनर १४ दिवसांया आता सुचित करणे, अयेरया असे मानते जिलां की कोणादीही ताता अरितरतात मांणी आणि की, जर असल्यास, सोडुन दिना किताब पुडुनरन देवला असे समजण्यात येवेल आणि मांडे अश्रिम सारद सनदिनवर किंज व्यावहार मूळ करतील.

वरील दिनांक २१ जुलै, २०२२

साहिबी-
जेन्नीव एल. डारन
वकील उच्च न्यायालय, मुंबई